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The mam amendments proposed by the Committee relate to Rule-t 25 and 28 of the Rajya Sabha Rules and concern the .•procedure regarding Private Members' Bl te. According to the existing procedure, all pending Private Members' Bills in res* pect of which no further motion has been made or carried are arranged in groups in the order of their dates of introduction and the relative precedence witnin each group is determined by draw of lot. Not more than 10 Bills in the order of priority in respect of which no ices of next motions have been received are included in the list of Private Members' Business for a particular day. This procedure causes a lot of frustration amongst members whose Bi'ls even though introduced later, may be rich in content but if delayed, may lose . j their relevance. Some of them may not even be taken up if the member concerned retires or otherwise ceases to be a »nember

With a view to making this procedure more rational, the Committee has recommended that instead of Bills being ballotted, as at present, the names of persons io charge of the Bills should be bal'otted and the Members securing the first ten places in the ballot should be asked to choose their Bills. We already follow this practice in respect of Resolutions. At the , same time it has been clarified that no member should move mor^ than one Bill for consideration in the same session. By this method, the Committee hopes that more Bills will be taken up during the Private Members' time given for the Bills. So far as the part discussed Bill is concerned, it is suggested that i. wiH have precedence and it need not go through a ballot again.

Ws have a very important Committee of the House, namely. House Committee, having been in existence almost since the inception of the House itse'f. However, it dose not find a pi ice in the Rules like other Committees. The Rules Committee has recommended that the Rules should contain provisions for 'he House Commit'ee. A new Chanter—XVT'C has accordingly been suggested. Madam, Ru'es 25 and 28 have been amended. Plus a new Chapter—XVIIC has been included in respect of the House Committee.

I commend these amendments for the acceptance and approval of the House.

The questions were put ond the motions were adopted.

MOTION FOR MODIFICATION IN THE DOCK WORKERS (REGULA-TION OF EMPLOYMENT) AMEND-MENT SCHEME, 19*5

THE VICE-CHAIRMAN [DR. (SHRI-MATI) SAROJINI MAHISHI]: Now. we take up another Motion for modification in the Dock Worker* (Regulation of Employment) Amendment scheme, 1985. Dr. Shanti G. Patel.

DR. SHANTI G. PATEL (Maharashtra): Madam Vice-Chairman, I i beg to move, the following Motion:—

> "That this House resolves that in pursuance of section 8A of the Dock Workers (Regulation of Employment) Act, 1948, the Schedule to the Dock Workers (Regu'a'ion of Employment) Amendment Scheme, 1985, published as Notification No. S.O. 4958 in the Gazette of India, dated the 26th October, 1985, and laid on the Table of the House on the 4th December, 1985, shall be amended as follows:—

I. The existing entry in item (i) under column (3) against SI. No. 1, shall be substituted by the following entry, namely:—

"(i) the first proviso to clause 6 shall be omitted."

TI. The existing entry in item (i) under column (3) against SI. No. 2 shall be substituted by the following entry, namely:—

"(i) the first proviso to clause 6 shall be omit'ed,"

HT. The existing entry in item (i) under column (3) against SI. No. 4 shall tDr. Shanti G. Pa.ei]

be substituted by the following entry, namely:----

"(i) the first proviso to clause 6 shall be omi ted,"

IV. The existing entry in item (i) under column (3) against SI. No. 5 shall be substituted by the following entry, namely:—

"(•) the first proviso to clause 6 shall be omitted,"

V. The existing entry in item (i) under column (3) against SI. No. b shall be substituted by the following entry, I namely:—

"(i) the first proviso to clause 6 shall be omi'ted,"

VI. The existing entry in item (i) under column (3) against Si. No. 7 sha'l be substituted by the following entry, namely:—

"(i) the first proviso to clause 5 shall be omitted,"

VII. The existing entry in Item (i) under column (3) against SI. No. 8 shall be substituted by the following entry, namely:—

"(i) the first proviso to clause 5 shall be omitted,"

VIII. The existing entry in item (i) under column (3) against SI. No. 9 shall be substituted by the following entry, namely:—

"(i) the first proviso to clause 6 shall be omitted,"

IX. The existing entry in item (i) under column (3) against SI No. 10 sha'l be substituted by the following entry, namely:—

"(i) the first proviso to clause 5 shall be omitted,"

X. The existing entry in item (i) under column (3) against SI. No. 11 shall be substituted by tlie following entry, namely:----

"(i) the first proviso to clause 6 shall be omitted,"

XI. The existing entry in item (i) under column (3) agaiast SI. No. 12 shall be substituted by the following entry, namely:—

"(i) the first proviso to clause 6 shall be omitted,"

XII. The existing entry in tiem (t) under column (3) agai,ts; SI. No. 13 sha I be substituted by the following entry, namely—

"(i) the first proviso to clause 5 shall be omitted,"

XIII. The existing entry in item (i) under column (3) against SI. No. 14 shall be substituted by the following entry, namely:—

"(i) the first proviso to clause 5 shall be omitted,"

XIV. The existing entry in item (t) under column (3) against SI. No. 15 shall be substituted by the following entry, namely:—

"(i) the first proviso to clause S shall be omit'ed," and that this House recommends to Lok Sabha that I-ok Sabha do concur in this resolution. $^{1}*$

While doing so, I would like to make a few observations on the scheme itself. This is a matter seeking modification of this scheme particularly affecting the creation of posts and appointment to these posts, tinder the scheme certain pay limits have been fixed which authorise certain authorities to create posts and make appointments to the posts. In certain cases, the power rests with the Government and no creation or no appointment could be made without the previous aoproval of the Central Government Now, this is something which comes in the way of efficient functioning of the administrative bodies which are constituted under the scheme. As such here is a scheme

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which is framed to oe.u-rit Ihe workers, the absence of some officers, particularly, the administrative level cuuse certain diilicubies and come in the w, y of efficient function ng. I would, therefore, suggest that diis particular amendment m.iy not he insisted upon and the who e pay litrit idea or the approach should be contple ely diopped. There is no reason why this needs to be done. This whc.e dock labour body whether it is in Calcutta, Bombay or any o her part is pr si.led-over by no less a person than the Chairman o: fort Trust who is a senior I.A.S, ollictr, a man of experience. Also I see no reason why this Board should not ba trusted. Again , the whole membership of 'he Board is decided upon by the Government itself. They i choose such representatives who can discharge their duiies and rsjtponsibilites to the best of their abilities and I am sure to the satisfaction of the Governmen! a so. So there is no reason whatsoever to insis* upon pay limits and thereby come in the way of autonomous working and efficient functioning.

I would also like to refer to another important aspect which in my opinion is the most vital aspect of the scheme and I hat is with what objective this particular Act, tliat is, the Dock Workers Regulation of Employment Act was enacted. While this particular Act came into existence, I may refer in this context to ths Statement of Objects and Reasons, right back in 1948. I quote:

"The demand for dock labour is intermittent depending on the arrival and departure of vessels, the size and nature of 'heir cargo as wel as seasonal and cyclical fluctuations. In the ports, therefore, there is usually labour in excess of minimum requirements and the general tendency on the part of employers is to ensure larger reserves than necessary in order fo provid .: amp'e margin against emergencies. The main problem connected with dock labour is to devise measures so as to reduce the hardship due to unenvilovment or under-employment to the utmost extent possible. The Royal Commission on Labour recommended as far back as

1931 that a policy of decasualisation should be adop.ed with a view "to regular ,he uumoers of dock labourers in accordance wi h requirements and to ensure that the distribution of employment depends not on the caprice of intermediaries, but on a system which as tar as possio e gives all efficient men an equal share." Government had accepted the recommendation and efforts were made to induce Port Trus s to formulate necessary schemes of decasualisation. The vo un ary attempt was not, however, a success and a scheme for compulsory registration was formulated in 1939 but was not proceeded with due to the outbreak of war.

2. Although the operation of certain measures introduced during the war, such as rationing and organised distribution of food supplies, facili ated tlie registration of labour at major ports, the problem, in the main, has remained unsolved. It is now proposed to undertake legislation giving power io the Central Government in respect of ma ior ports and to the Provincial Governments in respect of other por's, to frame a scheme for the registration of dock workers with a view to securing greater regularity of emp oyment and for regulating the employment of dock workers whe'her registered or not, in a port.

7.00 p.M.

"In particular, the scheme may provide *inter alia* for the terms and condition* of envoloment of workers whether registered or not, including rates of remunaration, hours of work and conditions as to paid holidays. It may also provide for payment to registered workers of minimum pa_v for days on which work may not be available to them and for their training and welfare."

Madam, in spite of this laudar/e objective I am very sorry to s&y. rather pained to say^-I have been associated with dock lahou_r for last 40 years^that a large section of workers are still not de-casuali'ed, still not covered by the Act, not covered

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(Dr

Patel)

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The worse thing i» that other workers are kept on overtime, are given double shift, while these persons are being discriminated against. This is something which is, to say the least, very unjust and unfair and needs to be removed.

Now these persons who possess the Pink-coloured entry permit issued by the Bombay Stevedores Association are being refused to be registered on pretext of the other. I would request the Minister to look into it. I am sure, with the dynamism that he possesses, he would be able to remove these grievances earlier than I expect.

Similarly at the port of Visakhapatnam, there are a number of categories like chipping and painting workers who are de-casualised in other ports. There are shift watchmen, 'gani' watchmen, boatmen and j>o on. I am mentio-iing these rategories so that the Minister can take note and ask the persons concerned as to why this injustice is being ^TCpetrated in spite of the law b«mg there and whether it is possible to remove this particular injustice. There are over 500 people. There art such persona in other ports I I not want to take more time of the House by giving details of very port, whether it is Calcutta of Kandla or any other port. But it is abilous that thi? exploitation has to ho ended, to whi?h this Government is committed through a law. It must act quickly and should not alow thi? exploitation to go on because some officer wi'l give some excuse or reason Ultimately the law is there for implementation reand it must be in quired under the provisions of the 'aw The worst part is that the a«'roi-nisfrative body of the statute the Bombav Dock Labour Board, has been enr^'oving thos"people casually giving them work only for three to four day in a month. Ts it fair? X ask the Minister. It is under the Ministry

tov this particular scheme. The hon. Minister knows thi* very well. When Js« visited the port of Bombay on the 1st November, 1986, there was a large gathering and 1 am rea'ly grateful to him that he went and met them and heard their grievances. And he promised that he would look into them ond try to redress them at the earliest, may be discussions with me or with other persons concerned. And who wore these people? They were watchmen, over 1600, coming mostly from UJP. As it happens in the ports, we have persons coming from all over the country but in the port of Bombay Rainly from Calcutta. Now these i*>ople are being employed by 29 contractors. You can understand what their plight will be. They get hardly 15 days' work in month. Then there *ia* no security of employment. There is. no gurantee of wages being paid in lime. They have been suffering all aton,g. There is a system of pool in Calcutta and Cochin. I see no reason why the Government should take so much of time »o de-casualise this particular section of workers. There ig another section of casual worker?. This is a sad commentary, Madan.. How can they work for only three to lour days in a month? You just give them a card with the photograph of the persons concerned, a xerox copy of the card. There are 300 workers like this Or rouse, now the number b reduced. They are required to offer themselves for work. If there is work, they are given work. Otherwise, they say "go home" and nothing h paid, while there is another section which g°ts attendance allowance and other benefits. Why is this discrimination being perperated? They are doing the same work whenever employment is given. Why should tb^V not be given the nroiecrlon wHch this particular statute wants to give? Tn other wo*"d^c. the statute ic move on paper than in practice. Only certain persons have been able fo advantage of this particular statute.

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of Surface Transport. This is being done by the Bombay Port Trust, this injustice is being done by the Bombay Port Trust and such other ports also. The worst thing ia that these port authorities under the Ministry Of Surface Transport Not merely in Bombay, in other porta also they ara behaving in this manner. I know ther[©] is some committee appointed on decanalisation. Probably the Minister may voter to it. Why should a committee be accessary? Here the provisions are very dear. They are casual workers and nothing needs to be identified. Watchmen have been declared as dock workers by the Industrial Tribunal right back in the year 1977. So, this contractor's raj which still exists under the present Government should go, it has to be exterminated for all time* to come, and I am sure the present Minister would apply his mind and will not leave the House in doubt as to his intentions and will sure this House that he will end this scheme of exploitation and have a rule of fairness and justice all round.

The question wan proposed.

SHRI P.N. SUKUL (Uttar Pradesh); I would only take just half a minute I want to endorse the point made by Dr. Shanti Patel so far as casual workers are conerned. Their working conditions, their living conditions, are really miserable no job security, no medical facilties. So I support his viowpoint a¹? regards mail workers and they must be brought under tlie purview of the scheme

• SHRi M A. BABY (Keraia); Thank you, Madam Vice-Chairperson, I do not want to take much time. The honourable Member who moved the motion has. spoken enough. A few minutes back we had a discussion on protection of wild life. Now, as has «;an narrated by the honorable Mem all of us are aware that the con-

ditions of some workers in our coun* try are more gruesome and intolerable than those of even wild life. We shoud rightly protect wild lift. At the same time the plight of the workers should also be considered seriously. As has been correctly pointed out by our honourabl Member, it correctly puts the Government ir. the dock, that they have failed in rowing th° problems oi dock workers Wiiile associating myself with all the points raised by the honourab e Member, I would Hke to take the opportunity to demand that renresentation of workers on the Dock Labour Board should be strictly on the basis of secret ballot election. I do not understand why tho?e who are speaking high of democracy, of representative demo^ra^y, fail to accept this demand. There are so many comn'aints that nroper workers-representation is not ensured in the Dock Labour Boards. For examp^, in Cochin the most powerful, the most representative, labour uni jn? have been ignored and unfortunately some labour unions without having much following among workers but who are having connections with tha ruling party there they manage to get representation in the Dock Labour Board. This is unfortunate and without taking much time of the House I emphasis this point that unless proper democratic representation of workers is ensured in the Dock Labour Boards, their problems cannot be solved, their problems cannot be properly discussed. Onc_e again I demand that the problems of the dock workers should he properly understood and a1! that need? to be d.-*rio to ameliorate their pight should be done by the honourable Minister.

SHRI S. W. DHABE (Maharashtra): Madam Vice-Ch-n^""" • •>Vem is that there is a recruitment ban in the public sector undertakings and the Government is not removing th" ban. Secondly, the Government talk

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, [Shri S. W. DhabeJ

of the abolition of labour contract, but in spite of the Abolition of labour Contract Act, during the last 16 v s we are finding that in the public sector this system is growing. Twenty nine contractors are playing havoc with the dock workers. Therefore, I suggest that the contract system should be terminated and the workers should be put on regular estabiisnment.

In sugar industry there is a provision for retention allowance for the idle days. I suggest that if you really want the casual labour to give its best, the same principle should be adopted here. Give them security. I hope that the hon. Minister, instead of giving reasons for not accepting the motion of Dr. Shanti Patel, will accept the motion and implement it in letter and spirit.

THE VICE-CHAIRMAN (DR, (SHRIMATI) SAROJINI MAHISHI: Hon. Minister.

THE MINISTER OF STATE IN THE DEPARTMENT OF SURFACE TRANSPORT (SHRI RAJESH PI-LOT); Madam Chairperson, I am thankful to the hon. Member and a colleague of mine. Dr. Patel, who has been really taking very keen interest in the welfare of the labour specially the port labour, not only in Parliament but also he is writing letters suggesting a lot of good things, some of which we have been implementing whenever they are within the policy of the Government. Today through his motion he has insisted on two factor*. First, he desires to have rather unlimited unfettered powers powers, to the DLB for creation and filling up. of posts. Secondly, his motion indicates that the Central Government should not intervene or interfere in this matter. That is the thrust of his motion.

I take back the hon. Member prior to tha amendment scheme which was introduced in October 1985. The limit

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was Rs. 1630/; up to Rs. 1650/- the Fort of Dock Labour Board could fill and create posts. Above that the Central Government permission was required. With the revision o'f pay of Class I aid Clas?, II in August 1982 and Class III and Class IV in January 1984, we felt that the' limit should be increased, and on the suggestion from all Dock Labour Boards and other concerned people the Central Government raised the limit to Rs. 2000; up to Rs. 2000 the Do?k Labour Board and Port Trusts can create posts and above that the Central Government's permission was required for such posts. The reasons are very clear: the Government would like to have administrative control and check on expenditure. This is the m&in cause. Secondly, Madam, from 1950 till the scheme was in existence neither the labour has felt much problem nor the Government felt any problem for the last three decade,s. It has been functioning very smoothly and it has been giving fruitful results. We find no complaint about this scheme. The provision on similar lines for obtaining prior permission is also mentioned in the Port Trusts Act. So it is not something which We are bringing on our own: it is already in Ihe Act which we are implementing.

Today he has pointed out in his ab servations On efficiency that because of restriction, efficiency has gone efficiency has gone down. I think, if you take the Port records, you will see hat our efficiency has increased, and even where we have tried to modernise some machines or introduce some mechanical device we have made sure that the labour is not affected, the labour is not reduced. If you

[Mr Deputy Chairman in the Chair.]

take Paradip Port where mechanisation took place, We made sure that minimum payment for minimum days that is required for labour is paid.

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Therefore, even with the mechanisation of the Port, we will mak*? sure that the labour is not affected at ail-That is why in some of ihe ports we ar_e^* getting into losses. But we are making -sure that the labour is paid. Labour welfare is on our top priority.

He has said about trust. A_s far as trust i? concerned, we have full faith in our labour. We have full trust in cu_r officers who are managing the ports. I a_m talking of faith and the people whom you mentioned. We have faith in our IAS officers who are nai^d-Ung the ports. We have full faith in them. It is because of their hard work and efficiency that our tonnage has gone u-) in spite of recession in the word. India is keeping alive in the shipping industry. The other countries are having recession. We are not that I in comparison to other parts of the world. So, that faith is there and that is why wo are moving very smoothly

About casual labour, I would say that it is a very valid point. Wo have Mt it I have sone to most of the ports. I have felt il. I have talked to them. The Government is very

serious about it. We are trying to find out some way. Now, a Committeo was a"so appointed. The Additional Secretary who is heading the Committee has gone abroad due to personal reasons. His daughter is sick.

He has taken her for operation. As soon as he comes back, we will try to get his recommendations. We are waiting for th", recommendations of the Committee. That Commitee is known as Abraham Commitee. We will certainly give a very serious thought to it and devise ways whereby casual labour is not affected.

Another point that you mentioned is about exploitation. We are getting reports from different sources. As T have mentioned earlier, welfare of labour is on the too priority of 'he Government ;ind we will make sure that no e<cplct->tion of labour by any agency is done. You have

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mentioned, about Bombay .Port. I will certainly enquire into it. Ii is a particalar case and I wou'd go back to the hon. Member, if necessary, for his observation*--

Mr. Sukul has mentioned about casual labour and workers. I have just mentioned about it in my earlier remarks.

Another hon. Member, Mr. Baby (I don't know whether I am pronouncing his name properly. It looks a very lovely name) mentioned about representation in the DLB There is a procedure. I do agree that there could d be some wrong calcula'ions. We do our best fo verify the strength of each union and we give representation only after verification. You mentioned about the connection with the ruling party. One party is ruling in one Staie and another party is ruling somewhere else. I do not think it is mere efFective in Calcutta or West Bengal or it is less effective in Bombay. But we verify the figures and only after that the representations are given. If you have any incident in your mind or if you fl*1 that injustice has been done, you can bring it to my notice. I will enquire into it and see that real justice fc done.

Mr. Dhabe mentioned about 'he ban. It is Government's policy because of economy factor. The Government has taken some decision to ban the creation of more posts. Another point ¹hat he mentioned was about contractors. I have not understood very clearly what his complaints is. He has mentioned 29 complaints. I will take the complaints from ihe hon. Member.

SHRI S. W. DHABE: Abolish ihe contract system. The workers will get more benefits.

SHRI RAJESH ILOT: It is under consideration. It has worked well in some of the ports. We wi'l eok into your suggestion. We will make sure that labour is not affected and no exploitation is done.

Madam, Oh! I am sorry. 1 did not notice the change in the Chair. I was busy in my answer. Mr. Deputy Chair219 Statements by

[Shri Rajesh Pilot]

man. Sir, I oppose this Motion because A is not in the interest of labour and it ts not >n the national interest for Ihe economic factors.

With these words, Sir, I oppose the Motion.

DR. SHANTI G. PATEL: Mr. Deputy Chairman Sir, I was expecting that some assurance will be forthcoiu'ij regarding the abolrion of the casual labour and the workers who are not being regularly emp'oyed. Sir, may I submit for his consideration that I made a reference particularly to the casual labour? They hava been working with the Bombay Dock Labour Board and no enquiry even by >he Decasualisation Commi tee <M the Abraham Committee is necessary. In another case, I have said that the Industrial Tribunal itself has said many years hack that 'bey are dock workers and no enquiry needs to be made. I would, therefore, hope that earlier than what he has said today, instead of wai ing for the renort he would act on the matter because this is something, as I said, I need not repeat. But I would certain'y 'ike to emphasise that this is a matter of ending an exploration. In such a matter, let us not try to wait for the Committee's report and al! that. If the facts are obvious, let us accept them and act on them. And I hope and trust that he would do it soon.

MR. DEPUTY CHAIRMAN: Dr. Patel, arc you pressing your Motion?

DR. SHANTI O. PATEL: I am pressing it Sir.

MR. DEPUTY CHAIRMAN: I shall now put to vote the Motion for Modification in the Dock Workers (Regulation of Employment) Amendment Scheme. 1985.

The Motion was put and negatived.

MR. DEPUTY CHAIRMAN; Now, Shri Gadgil to make a statement.

STATEMENTS BY MINISTERS

Mintions

Action takea In respect of recommenda tfo«w made by Second Press Commission

THE MINISTER OP STAIE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V. N. GAD-GIL): Mr. Deputy Chairman, Sir, as the hon. Members are aware.... (Interruption)

श्री हक्सदेव नारायण यादव (विहार) : मेरा व्यवस्था का प्रक्र है। मेरा व्यवस्था का प्रध्न यह हैं कि हम को हिन्दी भाषा में जो बयान दिया जा रहा है इसकी प्रति नहीं मिली है। एक बार नहीं अनेक बार मैं इस प्रश्न ने सदन में उठा चका ह और मझे हमेंशा इंड आश्वासन मिलता रहा है। यह पहली बार नहीं हुआ है। यदि इस तरह से हिन्दी की उपेक्षा जारी रहेगी तो पता नहीं आगे क्या होगा. मझे सत्याग्रह करना पहेगा, सदन में घरना देना पडेगा या अनभन करना पहेगा (ब्रद्धान) अगले लगन से क्या भाई एक बार नहीं अनेक बार हो चका है, आक्यासन दिया जा चुका है कि हिन्दी के साथ ग्रांग्रेजी करेंगे । ग्राप वयान देते हैं कि संग्रेजी की कापी के साथ साथ हिन्दी की प्रति भी दी जानो चाहिये। या यह साफ क हिंये कि हिन्दी नहीं चलने देंगे और आप नियमावलि में या जो संविधान में संशोधन कर दीजिये तो इन हम यह प्रश्न नहीं उठायेंगे । इस तरह से ग्राप बयान देते रहे तो हम क्या करें, इस पर क्या कहा जाये? (व्यद्धान)

र्थ्या कल्पनाथ राथ (उत्तर प्रदेश) : ग्राप ग्रंथेजी में बोलिये (व्यथवान)

श्वो हक्यबेव नारायण टादव : हम भंग्रेजी हां बोलेंगे, हम को लैंग्वेंज पोल्यूांशन नहीं करना है। मैं यह चाहता हूं कि मेरे व्यवस्था के प्रश्न पर कुछ कहा जाये।

MR. DEPUTY CHAIRMAN: Please sit down. The Minister wiH be careful » future, if it is not supplied. Yes, Mr- Minister.